

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "C" BENCH: NEW DELHI**

(THROUGH VIDEO CONFERENCING)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N.CHARY, JUDICIAL MEMBER**

**ITA Nos.2672/Del/2017, 3487/Del/2015, 21/Del/2016,
3841/Del/2016 & 6282/Del/2016**

Assessment Years : 2008-09, 2009-10, 2010-11, 2011-12 & 2012-13

DCIT (LTU), Circle-1, NBCC Plaza, Pushap Vihar, New Delhi-110017.	Vs	Gail (India) Ltd., 16, Bhikaji Cama Place, R.K.Puram, New Delhi-110066. PAN-AAACG1209J
APPELLANT		RESPONDENT

**ITA Nos.1965/Del/2017, 3427/Del/2015, 6543/Del/2015,
3333/Del/2016 & 6316/Del/2016**

Assessment Years : 2008-09, 2009-10, 2010-11, 2011-12 & 2012-13

Gail (India) Ltd., 16, Bhikaji Cama Place, R.K.Puram, New Delhi-110066. PAN-AAACG1209J	Vs	DCIT (LTU), Circle-1, NBCC Plaza, Pushap Vihar, New Delhi-110017.
APPELLANT		RESPONDENT

Appellant by	Sh. Gaurav Dudeja, Sr.DR
Respondent by	Sh.Vibhu Gupta, CA
Date of Hearing	31.12.2020
Date of Pronouncement	31.12.2020

ORDER

PER G.S. PANNU, VP :

These appeals by the Revenue and the assessee for the assessment years 2008-09 to 2012-13 are directed against the orders of learned CIT(A), New Delhi.

2. The assessee, vide its letter dated 31.12.2020, received through email, has requested for withdrawal of the captioned appeals as the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020".

3. However, it is also submitted by the applicant that the aforesaid be subjected to a caveat that in case the dispute relating to tax arrears for the captioned assessment years is not ultimately resolved in terms of the aforestated Act, the parties shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. As the Ld.DR has no objection with regard to the aforesaid caveat, accordingly, we hold so.

4. In view of the aforesaid, the captioned appeals of the Revenue as well as assessee are consigned to record and, are treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both parties on 31st December, 2020.

Sd/-

Sd/-

(K.N.CHARY)
JUDICIAL MEMBER

(G.S. PANNU)
VICE PRESIDENT

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI